
(2022) 02 SEBI CK 0046

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 69 Of 2022

TTL Enterprises Ltd

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 15-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0046

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Keyoor Bakshi, Abhishek Khare, Sharvil Kala

Judgement

1. We have heard the learned counsel for the appellant. Let a reply be filed by the respondent within three weeks from today. Rejoinder may be filed

within three weeks thereafter. The matter would be listed for admission and for final disposal on April 26, 2022.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.